IN THE NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH, CHENNAI

CP/195(252)/2017

Under Section 252 of the Companies Act, 2013
In the matter of

M/s. KTS INFOTECH PRIVATE LIMITED (CIN: U72200KL2007PTC020825)

V/s

The Registrar of Companies, Chennai

Order delivered on: 28.12.2017

CORAM

K. ANANTHA PADMANABHA SWAMY, MEMBER (J) S. VIJAYARAGHAVAN, MEMBER (T)

For Petitioner: Shri. R.Krishnakumar, Advocate For the Respondent: Smt. Ambili Menon, CP For ROC, Kerala

ORDER

Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

- This is an application No.195(252)/2017 filed under Section 252(1) of the Companies Act, 2013 (hereinafter called as the 'Act') filed by M/s. KTS Infotech Private Limited, seeking a direction to The Registrar of Companies, Kerala, (the RoC), to restore the Company in the Register of Companies.
- 2. Brief averments of the Petition are that the Company was incorporated on 22.05.2007 in the State of Kerala, having it the Registered office at 23/426, Kattakkayam Building Kattakayam Road, Pala Kottayam Kerala-686575 and the

Authorised Share Capital of the Company is Rs.1,00,000/divided into 10,000 equity shares of Rs.10/- each and the paid up capital of the Company is Rs.1,00,000/- divided into 10,000 equity shares of Rs.10/- each. The Company is engaged in the business of design and development and sale of high quality innovative software products, customised software solutions, training and information technology consultancy services to the customers, etc. The Company had not filed the Balance Sheet and Annual Returns for the financial years 2013-2014, 2014-2015 & 2015-2016. The company received a Show Cause Notice for non-filing of Balance Sheets and Annual Returns ROC, Kerala has struck off the name of the company w.e.f. 15.07.2017 as per the Public Notice No. No. ROC (k)/STK/248(2)2016-17/5498 dated 20.03.2017 of MCA in form STK-1. The Company is still carrying on its business and its activities and therefore the present Petition is filed for restoration of the name of the company in the Register of Companies.

3. The petitioner submitted that non-filing of the Balance Sheet and Annual Returns from the financial year ending 31.03.2014 onwards is only due to some oversight from the part of Directors. The delay in filing the Balance Sheets and Annual Returns had been due to and inadvertence without

any malafide/ wilful intention on the part of the company Directors. The petitioner confirms the availability of all audited financial statements upto date and undertakes to update the filing of the pending annual returns and financial statements with the Register of Companies within such time as may be allowed. However, action under Section 248 of the Act was initiated by striking off the name of the Company by the Registrar of Companies and consequently the order of "struck off" was published in the Gazette of India dated 15th-21st July, 2017.

4. The ROC who is Respondent herein has filed the Report wherein the details of the Company such as incorporation, address of the registered office and its main objects as per the of Association mentioned. While Memorandum are submitting the above facts, the ROC has stated that the application may be considered on merits and to direct the applicant to file all pending financial statements and annual returns and pass orders imposing costs on the applicant. The RoC inter-alia mentioned in his Report that the Company be directed to file an undertaking stating that the accounts of the company was not used as means to transact tainted money during the period of demonetisation.

5. Heard. Perused pleadings and the documents filed in support of the contention of the both parties.

ORDER

- Having satisfied with the reasons mentioned above, we are of the opinion that it would be just and proper to order restoration of the name of the Company in the Register of Companies.
- 2. The Company shall file all the pending financial statements and Annual Returns with RoC as per the Act and Rules made thereunder besides filing an Affidavit stating that the Company was not involved in money laundering activities during demonetization period or any unlawful activities during the relevant period.
- 3. Further the Applicant Company is directed to pay the cost of Rs. 20,000/- (Rupees Twenty Thousand Only) to the ROC while submitting the documents. This is for the expenses incurred by ROC for publication in the Official Gazette and for other related expenses. Accordingly, the application is allowed.
- 4. The RoC is directed to restore the Company in the Register of Companies. The applicant is directed to place

this order with ROC within 30 days from the date of receipt of this order.

5. Accordingly, the Company Petition No.195/(252)/2017 is stands disposed of.

S. sujayerapheren.

(S. Vijayaraghavan) Member (Technical) (K. Anantha Padmanabha Swamy) Member (Judicial)

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